

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A No. 136 of 2019

With

M.A. No. 154 of 2019

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

For the Appellant(S) : Mr. Arvind Kumar Lal, Advocate

For the Respondent : Mr. Ashutosh Anand, Advocate

07/06.09.2021

Counsel for the appellant(s) submits that only in one line order the Tribunal has held that there was delay, thus appellants are not entitled to get any interest. He submits that aforesaid findings is absolutely erroneous. He submits that even after publication, the owner has not appeared which delayed entire the process. He submits that appellant/claimants is not responsible for this. He submits that the interest should have been awarded in terms of M.V. Act in this case.

Considering the aforesaid submission, it is necessary to go through the entire LCR and the order-sheets of Motor Accident Claim Case Nos. 50 of 2011 & 51 of 2011.

Call for the lower court records of both the claim cases from the court concerned and list these cases thereafter.

(ANANDA SEN , J)